

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 206**  
**(IB)-675/ND/2021**  
**IA-2934/2022**

**IN THE MATTER OF:**

**Sh. Diwan Singh**

... **Applicant/Petitioner**

**Under Section: 94 of IBC, 2016**

**Order delivered on 18.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the**

**Applicant/RP**

: Adv. Pulkit Deora, Adv. Harsh Gurbani

**For the Respondent**

: Adv. Meenakshi S for Respondent No. 4., Adv.  
Sweta for R-2

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2934/2022**:Ld. Counsels for the Respondent Nos. 2 and 4 (Creditors) have objection to admission of the Petition. There is no appearance on behalf of Respondent Nos. 1 and 3. Let the matter be listed along with connected matter i.e. IB-23/ND/2022.

List on 03.06.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**